

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 331 of 2019

IN THE MATTER OF:

QVC Exports Pvt. Ltd. & Ors. Appellants

Vs

Cosmic Ferro Alloys Limited & Ors. Respondents

Present:

**For Appellants: Mr. Abhijit Sinha, Ms. Namrata Basu and
Mr. Vikrant, Advocates.**

**For Respondents: Mr. Jayant Mehta and Mr. Abhinav Gupta,
Advocates for Respondent No.1.**

O R D E R

18.11.2019 The Appellant/ Petitioner preferred this Appeal against order 31st October, 2019, which reads as follows: -

“Ld. Pr. CS appears for the petitioner. Ld. Pr. CS for respondent nos.2 to 8 appears. She seeks time to file memo of appearance. It is to be filed within three days. Respondents to file affidavit-in-reply within two weeks. Matter to appear on 27.11.2019.”

2. Having heard the learned Counsel for the Appellant and Mr. Jayant Mehta, learned Counsel appearing on behalf of contesting Respondent, we are not inclined to interfere with the impugned order of adjournment.

3. If any application is preferred by the Appellant for interim order, which is essential to be noticed and taken up, the Appellant will bring the same to

the notice of the National Company Law Tribunal, Kolkata Bench, Kolkata, who will pass an appropriate order on such interim application on an early date, preferably by 27th November, 2019 for protecting Shareholder, i.e., the date next fixed in the Company Petition.

4. The Appeal stands disposed of with the aforesaid observation. We make it clear that we have not expressed any opinion with regard to the nature of interim order as may be passed by the Tribunal.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)